Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 10.01.2013

The meeting No.40/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 10.01.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.38/AM-13, dated 27.12.2012 was taken for ratification. As there were no amendments to the same, the above referred minutes of 27.12.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.40/AM-13 dated 10.01.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

:40/84-ALC3/2012 **MEETING DATE**: 10.01.2013 MEETING NUMBER

Case No.:16/40/84-ALC3/2012		Status: Deferred
HQ File :01/84/050/00371/AM13/		Defer Date: 07.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted the CAD/CAM, measurement chart and sketch of all the export products in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.

Case No.:28/35/84-ALC3/2012	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	10.01.0010	Status: Approved
HQ File :01/84/050/00322/AM13/		Lic.No/Date:0510339025 16.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/110/2012-13/Hos., dated 09.01.2013 as detailed below:-

S	S.No.	Export Product	Export	Import item	Quantity	\exists
			Quantity		allowed	
1	- •	Girls Tiered Dress made of 100%	5366 Nos.	100% Cotton Denim fabric,	2.47 Sq.	. $ extstyle ext$
		Cotton Denim fabric, GSM-		GSM-155+/-10%	Meter per	•
		155+/-10%, Style:			piece	

	426944/370668		Sensor Tags	1 No. pe
2.	Infants Dress with diaper cover made of 100% Cotton Denim fabric, GSM-155+/-10%, Style: 416967/349269	8200 Nos.	100% Cotton Denim fabric, GSM-155+/-10%	0.99 So Meter per piece
3.	Girls Flared Shorts made of 100% Cotton Denim fabric, GSM-295+/-10%, Style:	5750 Nos.	100% Cotton Denim fabric, GSM-295+/-10%	1.45 So Meter pe
	348314/357292		Zip Fastners	1 No. pe
			Snap Fastners	3 sets per piec
			Elastic	0.95 Meter pe piece
			Sensor Tags	1 No. pe
			Fusible Interlining	0.31 Sq. meter per piece
4.	Infants Overall Top made of 100% Cotton Denim fabric, GSM-185+/-10%, Style:	5980 Nos.	100% Cotton Denim fabric, GSM-185+/-10%	1.10 So Meter pe
	416921/349239		Snap Fastners	7 sets per piec
			Elastic	0.95 Meter pe piece
			Sensor Tags	1 No. pe
5.	Infants Ruffle Overall Shorty made of 100% Cotton Denim fabric, GSM-185+/-10%, Style:	16,680 Nos.	100% Cotton Denim fabric, GSM-185+/-10%	1.07 So Meter pe

	377635/310964		Snap Fastners	5 sets per piece
			Elastic	1.61 Meter per
				piece
6.	Infants & Girls Flared Dress	13,400	85% Cotton 15% Polyester	1.47 Sq.
	made of 85% Cotton 15%	Nos.	Denim fabric, GSM-185+/-	Meter per
	Polyester Denim fabric, GSM-		10%	piece
	185+/-10%, Style: 381747			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/40/84-ALC3/2012	Party Name: UNITED DRY GOODS (P) LTD	I I	Status: Deferred
HQ File :01/84/050/00367/AM13/			Defer Date: 07.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has submitted CAD without specification. Applicant firm has not submitted measurement chart, sketch, style No. and sample of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.

Case No.:15/40/84-ALC3/2012	-	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
HQ File :01/84/050/00370/AM13/		I I	Defer Date: 07.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requirement of export and import product should be in Kg. term. Applicant firm has not submitted the width of the export and import product. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above

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information/ details for consideration of the proposal. The case stands for re-listing on 07.02.2013.

Case No.:11/40/84-ALC3/2012	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Approved
HQ File :01/84/050/00366/AM13/		Lic.No/Date:0510339205 20.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Non woven fabric for backing material made of 100%	, ,	Relevant 100% Polyester manmade fibre, GSM-	, ,
	Polyester manmade fibre, GSM-	1	200+/-10%	(Including 5%
	200+/-10%			wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/40/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	10.01.2012	Status: Approved
HQ File :01/84/050/00356/AM13/		Lic.No/Date:0510339280 21.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Infants Shorts made of 100%	3820 Nos.	100% Cotton yarn dyed	1299 Sq.
	Cotton yarn dyed woven fabric,		woven fabric, GSM-159+/-	meter

	GSM-159+/-10%, Style		10%	
	No.425704/306258			
2.	Girls Shorts made of 100%	8650 Nos.	100% Cotton yarn dyed	5709 Sq.
	Cotton yarn dyed woven fabric,		woven fabric, GSM-159+/-	meter
	GSM-159+/-10%, Style		10%	
	No.425704/306258			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/40/84-ALC3/2012		10.01.0010	Status: Approved
HQ File :01/84/050/00363/AM13/	RLA File :05/24/040/00312/AM13/	Lic.No/Date:0510339304 21.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed		ved
1.	Viscose Knit Vest	1650.000	Copper Chain	Net	to n	et with
		Meter		accoun	ntability	
2.	Viscose Knit Dress	3000.000	Other Chain	Net	to n	et with
		Meter		accountability		
3.	Viscose Knit T-Shirt	1650.000	Other Chain	Net	to n	et with
		Meter		accountability		

Both type of chain to be accounted for separately.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/40/84-ALC3/2012		Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Approved
HQ File :01/84/050/00365/AM13/	RLA File :05/24/040/00300/AM13/	Lic.No/Date:0510339279	

||21.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

Aumonza	tion issued in this ease as detailed belo	vv		
S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Dress made of 55% Linen	5230 Nos.	55% Linen 45% Rayon	8630 Sq.
	45% Rayon dyed fabric, GSM-		dyed fabric, GSM-197+/-	meter
	197+/-10%, Style No.CX8-		10%	
	7113941			
2.	Girls Romper made of 55% Linen	4300 Nos.	55% Linen 45% Rayon	7568 Sq.
	45% Rayon dyed fabric, GSM-		dyed fabric, GSM-197+/-	meter
	197+/-10%, Style No.CX8-		10%	
	7113857			
3.	Ladies Skirt made of 70% Rayon	25,200	70% Rayon 30% Nylon	1,16,928 Sq.
	30% Nylon dyed fabric, GSM-	Nos.	dyed fabric, GSM-43+/-	meter
	43+/-10%, Style		10%	
	No.4CWM50184-B			
4.	Girls Dress with dipper made of	5415 Nos.	100% Cotton yarn dyed	6011 Sq.
	100% Cotton yarn dyed fabric,		fabric, GSM-139+/-10%	meter
	GSM-139+/-10%, Style			
	No.CT8-7113902			
5.	Ladies Dress made of 100% Silk	1430 Nos.	100% Silk dyed fabric,	2760 Sq.
	dyed fabric, GSM-52+/-10%,		GSM-52+/-10%	meter
	Style No.WM012C-B			
6.	Ladies Blouse made of 100% Silk	2550 Nos.	100% Silk dyed fabric,	4029 Sq.
	dyed fabric, GSM-52+/-10%,		GSM-52+/-10%	meter
	Style No.WM012C-A			
7.	Ladies Blouse made of 100% Silk	2050 Nos.	100% Silk dyed fabric,	3444 Sq.

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	printed fabric, GSM-52+/-10%,		GSM-52+/-10%	meter		
	Style No. WM012C-M					
The C	The GSM should match in both import and export.					
The R	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

	Case No.:2/40/84-ALC3/2012		Status: Deferred
9	HQ File :01/84/050/00357/AM13/	I	Defer Date: 07.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted the samples of the export products No.1 to 3 in support of their proposal and decided to ask the applicant firm to make available the samples of the export products No.1 to 3 for consideration of the proposal and decided to refer the case to DC(MSME) for their examination and comments. The case stands for re-listing on 07.02.2013.

	Case No.:6/40/84-ALC3/2012	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
10	HQ File :01/84/050/00361/AM13/			Defer Date: 07.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted the samples of all the export products in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the samples of all the export products for consideration of the proposal. The case stands for re-listing on 07.02.2013.

	1 -	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Approved
HQ File :01/84/050/00368/AM13/	RLA File: 08/24/040/00287/AM13/	Lic.No/Date:0810116433	

			2012	
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Decision: The Con	nmittee considered the case	as per agenda alongwith other re	elevant papers and went th	nrough the details
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submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Jacket made from 99% Cotton	1600 Nos.	99% Cotton 1% Carbon	5088 Sq.
	1% Carbon woven fabric, GSM-		woven fabric, GSM-280+/-	meter
	280+/-10%		10%, width-150 cms.	

The GSM should match in both import and export.

The R.A. has been advised to call the Style No. of the export product from the applicant firm and impose the same in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	1	Status: Deferred
HQ File :01/84/050/00369/AM13/		Defer Date: 07.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of fabric is very high. The applicant firm has not submitted the CAD/CAM and calculation sheet of the export product to arrive at the requirement of 5.03 sq. meter per piece in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.

Case No.:7/40/84-ALC3/2012	Party Name: S.A.N. INTERNATIONAL,(A	Meet No/Date:40/84-ALC3/2012	Status: Deferred
	DIV.OF S.A.N. GARMENT MFG.)	10.01.2013	

	HQ File :01/84/050/00362/AM13/			Defer Date: 07.02.2013
13	Decision: The Committee considered	the case as per agenda alongwith other	relevant papers and observed the	nat the applicant

firm has not submitted the CAD/CAM, measurement sheet and sketch of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.

Case No.:17/40/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
HQ File :01/84/050/00372/AM13/			Defer Date: 07.02.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that:

- The applicant firm has not submitted the CAD/CAM, measurement sheet and sketch of both the export product in **i**) support of their proposal.
- If three different garments made out of three different fabric/blends, the quantity of each garments to be given separately ii) with corresponding requirement of import items.
- If the two export products are made out of three different fabrics, the quantity of each type of fabric used in such iii) export product to be reflected.
- Content of import item No.1, 2, 8 & 9 has not been mentioned in the export products. iv)
- The applicant firm has not given the style No. of both the export product. V)

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.

Case No.:3/40/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
HQ File :01/84/050/00358/AM13/			Defer Date: 07.02.2013

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the measurement sheet, sample, justification and calculation sheet of the export product to arrive at the requirement of fabric as reflected in the application in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 07.02.2013.

	Case No.:5/40/84-ALC3/2012	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
	HQ File :01/84/050/00360/AM13/		Lic.No/Date:0510339813 30.11.2012	Defer Date: 07.02.2013
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the measurement sheet, sample and calculation sheet of the export product to arrive at the requirement of fabric as reflected in the application in support of their proposal. The requirement of fabric may be indicated in Sq. meter as well as in KG. term. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.

	1 3	10.01.2012	Status: Approved
HQ File :01/84/050/00364/AM13/		Lic.No/Date:0510339812 30.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100%	4875 Nos.	100% Polyester solid dyed	10,587 Sq.
	Polyester solid dyed woven fabric,		woven fabric, GSM-123+/-	meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

ecision:	The Committee considered in this case. Accordingly, Con issued in this case as deta	the case	e as per CA	da alongwith otl	* *	ers and we		_
bmitted i	in this case. Accordingly, Con issued in this case as deta	Committe	e as per CA	•	* *			_
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S.No.	Export Product		Export Quantity	Import item		Quantity allowed		
	100% Polyester dyed fabric, GSM-95+/-10%,	woven Style	1700 Nos.	1	١ -	6885 meter	Sq.	
•		100% Polyester dyed fabric, GSM-95+/-10%, No. GAIL SA303WB10	100% Polyester dyed woven fabric, GSM-95+/-10%, Style No. GAIL SA303WB10/ GAIL SW303WB10	100% Polyester dyed woven fabric, GSM-95+/-10%, Style No. GAIL SA303WB10/ GAIL SW303WB10	100% Polyester dyed woven fabric, GSM-95 fabric, GSM-95+/-10%, Style No. GAIL SA303WB10/ GAIL SW303WB10	100% Polyester dyed woven fabric, GSM-95+/-10% fabric, GSM-95+/-10%, Style No. GAIL SA303WB10/ GAIL SW303WB10	100% Polyester dyed woven fabric, GSM-95+/-10% meter fabric, GSM-95+/-10%, Style No. GAIL SA303WB10/ GAIL SW303WB10	100% Polyester dyed woven fabric, GSM-95+/-10% meter No. GAIL SA303WB10/ GAIL fabric, GSM-95+/-10% meter

		Case No.:18/40/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Deferred
$\ _1$	9	HQ File :01/84/050/00373/AM13/	RLA File :03/95/040/00655/AM13/		Defer Date: 31.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 07.02.2013.

	1	Meet No/Date:40/84-ALC3/2012 10.01.2013	Status: Transferred
HQ File :01/84/050/00374/AM13/		Lic.No/Date:5610001452 03.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and found that the export product is not produced from manmade fabric. Hence, classification of export product under chapter 63 of ITC (HS) code is not tenable. The Committee further felt that export product is plastic item and comes under chapter 39 of the ITC (HS) code. Therefore, after deliberation the Committee has decided to transfer this case to NC-VII for a decision.

The Committee also decided to advice to all R.A. that whenever they received such type of application, they should amend the ITC (HS) Code and treat it as Plastic item.

MANUAL AGENDA CASES

(21)

1		
	Case No.662	M/s Floor Decor
NC 40/AM-13, dt. 10.01.2013 File No.01/84/50/135/AM-13/DES-V		File No.01/84/50/135/AM-13/DES-V
	Ratification of input output norms in respect of Advance Authorization No.1010049775 dated	
	01.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per report and sample submitted by applicant firm and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
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		Quantity		allowed
1.	PVC Backed Coir Mats/ Matting	1,94,175	Relevant PVC backed Coir	2,00,000 Sq.
	in various sizes Mats	Sq. meters	Matting in roll forms rolls	meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.663	M/s Choice Clothing Co. Pvt. Ltd., Gurgaon	
NC 40/AM-13, dt. 10.01.2013	File No.01/84/162/523/AM-13/DES-V	
Fixation of ad-hoc norms in respect of Annual Advance Authorisation No.0510288259 dated		
19.04.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 60% Cotton		60% Cotton 40% Polyester	· ·
	40% Polyester woven fabric,	Nos.	woven fabric, GSM-78+/-	Meter
	GSM-78+/-10%, Style		10%, width-56"	
	No.10059			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.664	M/s Richa & Co., New Delhi	
NC 40/AM-13, dt. 10.01.2013	File No.01/84/50/265/AM-13/DES-V	
Ratification of input output norms against Advance Authorisation No.0510337270 dated 15.10.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the CAD/CAM, measurement chart, sketch of the export product pertaining to style No.IF302237 in the application in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 07.02.2013.

(24)

Case No.665	M/s SRF Ltd., Viralimalai, Tamil Nadu	
NC 40/AM-13, dt. 10.01.2013	File No.01/84/162/339/AM-13/DES-V	
Fixation of Standard Input Output Norms for export product 'Dipped Belting Fabrics (EP) Conveyor		
Duck/Synthetic Fabrics of Nylon 6/66 & Polyester 840 Denier and above'.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that the case may be examined in the file seeking the views of the Synthetic & Rayon Textiles Export Promotion Council about the details of export product, its ITC (HS) code, it is chemical product or any other product. The case has been withdrawn from the agenda.

(25)

Case No.666	Association of Sodium Hydrosulphite Manufacturers, Vadodara
NC 40/AM-13, dt. 10.01.2013	File No.01/84/162/542/AM-13/DES-V

Review of Standard Input Output Norms (SION) Nos. G7 and G46 as Sodium Hydro-sulphite is not consumed during the production of the articles and disallow import of SHS in these entries as it is not being used in the final product but is being sold in the market without imposition of ADD.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J. Prabhakara Rao, Consultant, present before the NC on behalf of the firm. Mr. Prabhakara Rao explained the details of the case before the Committee. The Committee, after deliberations decided to refer the matter to DIPP for seeking the views of Central Leather Research Institute, Chennai and Council for Leather Exports, Chennai. The case stands for re-listing on 07.02.2013.
